

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

CIRCULAR

Roc No.192/SO/2020

Dated:07.04.2020

Our country including State of Andhra Pradesh and the World as a whole are facing severe health issues, influenced by unprecedented COVID-19 pandemic. Due to lock down in the State as well in the Country the citizens of our country are in economic threat and crisis. The number of the patients are increasing day to day in the State and the Country.

In the said situation, the Hon'ble the Chief Justice by taking initiative, has expressed his desire to donate some amount on behalf of the judicial fraternity functioning in the State of Andhra Pradesh for the benefit of the COVID-19 victims. The Chief Justice of the State of Andhra Pradesh is of the view that by donating some amount to the Prime Minister Citizens' Assistance and Relief In Emergency Situation Fund (in short "PMCARES") helping hands be offered for the Nation. In this regard, a discussion was made in the Full Court held on 06.04.2020 through video conferencing. By the majority opinion of the Hon'ble Judges, the donation on behalf of the fraternity has been advised.

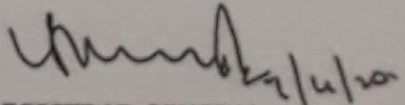
As per the said decision, the Hon'ble the Chief Justice of the State of Andhra Pradesh came forward to donate Rs.50,000/- (Rupees fifty thousand only) and other Hon'ble Judges decided to donate Rs.25,000/- (Rupees twenty five thousand only) each. However, after consultation with the Registry officials of the High Court and in view of the discussion made in the Full Court, it is decided that all the Principal District Judges including Additional District Judges, all the Civil Judges (Senior Division) and all the Civil Judges (Junior Division); all the Officers and Staff of the High Court; and all the staff functioning in the Establishment of the Principal District and Sessions Judges in Subordinate Courts are requested to contribute by way of donation to the PMCARES Fund as under:

All Registrar/OSDs of the High Court and all the Principal District Judges/Additional District Judges	- Rs.20,000/- each
All Civil Judges (Senior Division)	- Rs.15,000/- each
All Civil Judges (Junior Division)	- Rs.12,500/- each
Other Officers functioning in the category of Gazetted Officers	- Rs.10,000/- each
All other Non-Gazetted Clerical and other staff and All Office Subordinates including Drivers (Working in the High Court and Subordinate Courts)	- Rs. 5,000/- each - Rs. 1,000/- each

The aforesaid contribution is voluntary, however if any of the Officer/employee do not wish to contribute may intimate through WhatsApp/SMS invariably mentioning his Name, Designation, Employee Code to the Registrar (Administration) on or before 13.04.2020 assigning the reason for it, which may be taken on record. The other Officers/employees shall contribute as early as possible by way of RTGS/NEFT/Cheque directly in the name of PMCARES. All the Principal District Judges shall prepare a list of the contribution mentioning the post of the official/employee with his/her Employee Code and PAN number and forward the same to the High Court latest by 15.04.2020 6.00 p.m. The contribution as made in this regard would be exempted u/s.80G of the Income Tax Act.

The High Court solicits unity of the Officers and the Employees of the Judicial system in the matter of unprecedented difficulty in development of the Nation.

The complete information be sent to the e-mail of the Registrar (Administration) i.e., regadmtaphc@gov.in.


REGISTRAR GENERAL

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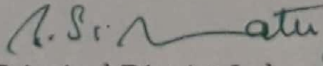
To

1. The Pr. Secretary to the Hon'ble the Chief Justice (with a request to place the circular before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the circular before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (I.T-cum-Central Project Coordinator), High Court of A.P. [with a request to instruct the concerned to place the Circular in High Court's website].
5. All the Unit Heads in the State of Andhra Pradesh (with a request to communicate the circular to Officers and employees under their control)
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh (with a request to communicate the circular among the staff members).
8. The In-charge, Overseer Section (with a request to communicate the circular among the staff members).
9. SPARE

Principal District Court,

Visakhapatnam dt: 8-4-2020

Communicated to all the Judicial Officers in the unit with a request to make the contributions as per the above instructions by themselves and from the staff members of their respective courts. All the Judicial Officers shall cause forwarding the list of contributions made by themselves and the staff members of their respective courts mentioning the post of the official/employee with his/her Employee Code and PAN number by 13-4-2020, so as to submit the consolidated information to the Hon'ble High Court by 15-4-2020.


Principal District Judge, 08/04/2020
Visakhapatnam.

To

All the Judicial Officers in the unit.

Copy is placed in the official website of the District Court, Visakhapatnam.

Dis.No.1870 dt. 8-4-2020.